

**CENTRAL ADMINISTRATIVE TRIBUNAL,**  
**ERNAKULAM BENCH**

**Original Application No. 180/00349/2020**

**Tuesday, this the 4<sup>th</sup> day of August, 2020**

**CORAM:**

**Hon'ble Mr. P. Madhavan, Judicial Member**  
**Hon'ble Mr. K.V. Eapen, Administrative Member**

M. Syam Kumar, S/o. M. Appukuttan Nair,  
aged 44 years, Postal Assistant, Kuzhur SO,  
Thrissur District – 680 734, residing at  
Mullapilly House, Kundur PO,  
Thrissur District – 680 734,  
Mob. : 9497316921.

..... **Applicant**

**(By Advocate : Mr. V. Sajith Kumar)**

**V e r s u s**

1. Union of India, represented by the Secretary to the Government of India, Department of Posts, Ministry of Communications, Government of India, New Delhi – 110 001.
2. The Chief Postmaster General, Kerala Circle, Trivandrum-695 033.
3. Director of Postal Services, O/o the Post Master General, Central Region, Ernakulam – 682 020.
4. The Superintendent of Post Offices, Irinjalakuda Postal Division, Irinjalakuda – 680 121. .... **Respondents**

**(By Advocate : Mr. N. Anilkumar, SCGSC)**

This application having been heard on 04.08.2020 through video conferencing, the Tribunal on the same day delivered the following:

**O R D E R (Oral)**

**Hon'ble Mr. P. Madhavan, Judicial Member –**

Heard Advocate Mr. V. Sajith Kumar appearing for the applicant and the Advocate Mr. N. Anilkumar, SCGSC appearing for the respondents through video conferencing.

2. The applicant is aggrieved by the disciplinary proceedings initiated against him under Rule 16 of CCS (CCA) Rules, 1965 resulting in withholding of one increment falling due on 1.7.2019 for a period of one year without cumulative effect. She had filed this OA seeking the following reliefs:

- “(i) *To quash Annexure A2, Annexure A4 and Annexure A6.*
- “(ii) *Or in alternative, to direct the 3<sup>rd</sup> respondent to consider and dispose off Annexure A7 appeal by the applicant expeditiously.*
- “(iii) *Grant such other reliefs as may be prayed for and as the Court may deem fit to grant, and*
- “(iv) *Grant the cost of this Original Application.”*

3. When the matter came up for consideration today, learned counsel for the applicant submitted that his appeal dated 3.7.2019 (Annexure A7) is still pending consideration by the appellate authority. He will be satisfied if the appellate authority is directed to dispose of the appeal within a time frame.

4. **In view of the limited relief sought by the applicant, without going into the merits of the case, the appellate authority is directed to consider and dispose of the appeal at Annexure A7 dated 3.7.2019 by passing a**

**speaking order, within a period of three months from the date of receipt  
of a copy of this order.**

5. The Original Application is disposed of as above at the admission stage itself. No order as to costs.

**(K.V. EAPEN)  
ADMINISTRATIVE MEMBER**

**(P. MADHAVAN)  
JUDICIAL MEMBER**

**“SA”**

**Original Application No. 180/00349/2020****APPLICANT'S ANNEXURES**

**Annexure A1** – True copy of the letter submitted by the applicant to the 4<sup>th</sup> respondent dated 14.10.2017.

**Annexure A2** – True copy of the show cause memo No. INV/MLA/DLG dated 28.12.2018 issued by the 4<sup>th</sup> respondent.

**Annexure A3** – True copy of the explanation/representation dated 17.1.2019 submitted by the applicant to the 4<sup>th</sup> respondent.

**Annexure A4** – True copy of the memo No. INV/MLA/Dig dated 13.2.2019 issued by the 4<sup>th</sup> respondent.

**Annexure A5** – True copy of the representation dated 19.2.2019 submitted by the applicant to the 4<sup>th</sup> respondent.

**Annexure A6** – True copy of the memo No. INV/MLA/Dig dated 9.5.2019 issued by the 4<sup>th</sup> respondent.

**Annexure A7** – True copy of the appeal dated 3.7.2019 submitted by the applicant to the 3<sup>rd</sup> respondent.

**RESPONDENTS' ANNEXURES**

Nil

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